

[*Translation*]

Schemes of Save Petrol

6750. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of petrol saved during the last six months due to measures adopted by the Government;

(b) whether the Government propose to formulate other schemes to save petrol; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Although the rate of growth in the consumption of petrol has been contained during the last two years as compared to the earlier years, it is not feasible to quantify the petrol actually saved during the last six months due to measures adopted by the Government.

(b) and (c). In addition to the on-going measures, the other proposals being pursued use of compressed natural gas in place of petrol at selected locations on an experimental basis and assessment of techno-economic feasibility of blending methanol with petrol.

[*English*]

Police Station in Delhi

6751. DR. RAVI MALLU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Police Stations in Delhi;

(b) the number of Police Station headed by SC/ST SHOs; and

(c) the number of SC/ST Assistant Commissioner of Police out of the total strength?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) 104.

(b) 9.

(c) The total strength of Assistant Commissioners of Police is 160. Of these, 35 belong to SC and 8 to ST community.

Annual Passport Officers Conference

6752. PROF. K. V. THOMAS: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Annual Passport Officers Conference is being held regularly;

(b) if so, the deliberations conducted, the recommendations made and the extent of their implementation during the last three years, year-wise; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) and (c). Deliberations and recommendations of Passport Officers Conference are of such nature that it will not be in public interest to place these on the Table of the House. However liberalisations in passport procedures for expeditious issue of passports, some of which emanated from these deliberations is enclosed in the statement.

STATEMENT*Simplification of Passport Procedures*

1. Following categories of applicants have been exempted from requirement of prior police and CID verifications before issue of passports to them:

- (a) All Government servants and Employees of Public Sector Undertaking who along with their applications submit No Objection Certificate (NOC) and verification certificate signed by their Head of Department on Official stationery.
- (b) Retired Gazetted Government Servants.
- (c) Former Members of the Union Parliament (Rajya Sabha and Lok Sabha) and State Legislatures (Assemblies and Councils).
- (d) Sitting MPs and MLAs have been exempted from requirement of police verification where they choose to apply for an ordinary passport.
- (e) Where an applicant submits his application accompanied with a verification certificate signed by either:
 - (i) a Deputy Secretary to the Government of India and above;
 - (ii) a Joint Secretary and above to a State Government;
 - (iii) A Sub-Divisional Magistrate and above;
 - (iv) District Superintendent of Police and above;

2. In cases where Regional Passport Officers/Passport Officers are otherwise satisfied with genuineness of applicant, a passport may be issued where police and CID do not send their reports in 4 weeks after despatching personal particulars forms to them.

3. Children below the age of 15 years may be issued passport without waiting for police verification.

4. Persons holding normal passports may be issued fresh passports after 10 years of its validity without waiting for prior police/CID verification.

5. As from 16-8-90, the Indian ordinary passport has been made valid for a period of ten years at a stretch from date of issue.

6. Procedure for recognition of Travel Agents dealing with Passport Offices has simplified for ex-servicemen.

7. To increase the productivity of Passport Offices steps are being taken to computerise the Passport Offices.

8. Attestation of photographs of applicants by Gazetted Officers has been dispensed with.

9. The Application Forms completed in all respects will be accepted on counters of Passport Offices, even from persons other than the applicants.

10. Passport Officers have been advised to accept a copy of letter of employment from reputed employers towards proof of stay of an applicant within jurisdiction of passport offices.

11. The Passport Application Form has been revised and all relevant pieces of information have been compiled and appended

to each application form so that applicant is able to fill up application form correctly.

12. In case of Gulf evacuees, it has been decided to issue then Police Clearance Certificate based on verification certificate issued by the concerned District Superintendent of Police.

13. Restriction on Indian Passport holders visiting South Africa has been removed with effect from 10th December, 1991.

Pakistan's Abetment to Terrorism In India

6753. SHRI R. SURENDER REDDY:
Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India had pointed out in UN that Pakistan is aiding and abetting terrorism in India;

(b) if so, the reaction of the UN and other member countries thereto;

(c) whether the Prime Minister discussed this matter with various leaders during his recent visit to New York; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS (SHRI
EDUARDO FALEIRO): (a) Yes, Sir.

(b) Countries have taken note of our position. Many countries are also seriously concerned with the threat of terrorism, particularly State sponsored terrorism.

(c) Yes Sir.

(d) Our position was noted.

World Environment Court

6754. SHRI R. SURENDER REDDY:
Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India had put forward any proposal to the UN for the setting up of a World Environment Court on the lines of International Court of Justice;

(b) if so, the details thereof;

(c) the legal jurisdiction of this court; and

(d) the time by which this court is likely to be set up?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS (SHRI
EDUARDO FALEIRO): (a) No Sir.

(b) to (d). Do not arise.

NDDB Project in Kerala

6755. SHRI THAYIL JOHN ANJALOSE:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Dairy Development Board (NDDB) propose to set up some projects Kerala; and

(b) if so, the locations in thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI K. C.
LENKA): (a) and (b). Yes, Sir. The National Dairy Development Board is financing the Operation Flood Programme in Kerala covering eight districts of Thiruvananthapuram, Kollam, Pathanamthitta, Alappuzha, Kottayam, Idukki, Ernakulam and Thiruvananthapuram. Besides, a similar dairy development programme is also being implementing in six districts of Palakkad, Malappuram, Kozhikode, Wayanad, Kannur and Kassar-